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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI***Date of decision: 16<sup>th</sup> April, 2026**Uploaded on: 20<sup>th</sup> April, 2026*

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**W.P.(C) 2095/2026**

BRAHAM DIN PANDEY &amp; ORS.

.....Petitioners

Through: None.

versus

THE SAHU COOPERATIVE URBAN TC SOCIETY LTD &amp; ANR.

.....Respondents

Through: Ms. Urvi Mohan, Adv.

**CORAM:****JUSTICE PRATHIBA M. SINGH****JUSTICE MADHU JAIN****Prathiba M. Singh, J. (Oral)**

1. This hearing has been done through hybrid mode.
2. While disposing of this Writ Petition on 26<sup>th</sup> February, 2026, the Court had noted as under:

*“32. Pertinently, the Court notices that in a large number of matters involving the Registrar of Co-operative Societies, the disputes pertain to either allotment of flats, or regularisation of flats or disputes over availment of certain loan amounts. All these matters continue to remain pending for several years.*

*33. The RCS office is directed to look into the aforesaid matters which are pending adjudication before this Court. It is suggested that in such matters, the RCS office can consider as to whether a Mediation drive/Lok Adalat can be conducted at the RCS office to resolve these disputes.*

*34. For the said purpose, the RCS office may coordinate with the Delhi High Court Mediation Centre to constitute a panel of mediators who may conduct a*



*Mediation drive for a period of one week, in the month of April.*

*35. In the meantime, the Registry is directed to compile a list of all the aforesaid RCS matters pending before this Court, so that the same can be attempted to be resolved through a Mediation Drive.*

*36. Let a copy of this order be communicated to the Secretary, Delhi High Court Mediation Centre for necessary information and compliance.*

*37. Let the above issues be deliberated in the RCS office and a status report be filed as to the feasibility of a Mediation Drive, as directed above. List on 16th March, 2026. ”*

3. As can be seen from the above order, this Court had noticed that there were a large number of matters involving the Registrar of Co-operative Societies (hereinafter “RCS”), where there were disputes pertaining to allotment of flats, small loan issues, transfer/mutation etc., which could be resolved through Mediation, rather than awaiting adjudication before the Court. Thus, the Court had directed the RCS to coordinate with SAMADHAN - Delhi High Court Mediation and Conciliation Centre (hereinafter “DHC Mediation Centre”) for holding a mediation drive in respect of such disputes.

4. The Court has today received a status report from the RCS office, as per which, meetings have been held between the RCS office and the DHC Mediation Centre. A list of cases has also been prepared which can be referred to mediation.

5. The Court has considered the status report of the RCS and the note handed over by the DHC Mediation Centre to the Court Master - as per which



it appears that several cases involving the RCS can be referred to mediation after following a similar protocol as was followed for the *Special Mediation Drive* which was directed by the Supreme Court.

6. Parallely, the Registry of this Court has also prepared a list of matters which are pending in this Court in respect of disputes relating to Cooperative societies. On the basis of the lists which have been prepared, a total of 230 cases were identified, out of which 92 cases related to the Central RCS in which the RCS, GNCTD did not have a role.

7. The total number of cases, thereafter, which were identified in coordination with the RCS office and the Registry are approximately about 170 cases. As per the report, the categories of cases which can be referred to mediation which are found suitable for mediation are:

- i. Disputes relating to membership;
- ii. Disputes involving loans granted by Societies, including recovery proceedings;
- iii. Inheritance/transfer/substitution of membership.
- iv. Any other category found suitable for mediation.

8. However, as per the DHC Mediation Centre, there are certain categories of cases in which mediation would not be suitable.

9. Accordingly, the cases relating to the three categories as mentioned above, may be listed on a daily basis before the Joint Registrars (Judicial). Notice be issued to the parties and with the consent of all the parties involved in respective matters, the cases be referred to mediation at the DHC Mediation Centre. The standard operating procedure which was followed for the *Special Mediation Drive* shall also be followed in these matters.

10. The Court has been informed, on enquiry from Mr. Rajeev Virmani –



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Organising Secretary of the DHC Mediation Centre, that 40 Mediators have been identified by the DHC Mediation Centre who are willing to hold proceedings during the morning hours itself. Accordingly the DHC Mediation Centre shall provide to the respective Joint Registrars (Judicial) the dates and timing when the mediation can be undertaken in the DHC Mediation Centre, as was done in the *Special Mediation Drive* as well.

11. List for reporting further compliance on 25<sup>th</sup> May, 2026.
12. The matters as per the list prepared by the Registry, shall now be listed before the Joint Registrars (Judicial) on a daily basis for reference to mediation. The dates and timings for mediation proceedings shall be from May onwards as per the dates and timings given by the Mediation Centre.

**PRATHIBA M. SINGH  
JUDGE**

**MADHU JAIN  
JUDGE**

**APRIL 16, 2026**  
*Ar/msh*